

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.124 - IA 362 of 2020
ITEM No.125 - IA 388 of 2020
ITEM No.126 - IA 778 of 2020
ITEM No.127 - IA 779 of 2020
ITEM No.128 - IA/122(AHM)2022
In
CP(IB) 37 of 2017

Proceedings under Section 10 IBC

IN THE MATTER OF:

PSL Ltd

.....Applicant

V/s

Edelweiss Assets Reconstruction Co Ltd & Ors

.....Respondents

Order delivered on ..26/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

Mr. Tirth Bhatt, Advocate for the Applicant in IA 362 of 2020, IA 388 of 2020 and IA 778 of 2020 and for the Respondent in IA 779 of 2020

Ms. Tanisha Agrawal, Advocate, for Respondent No.5-GAIL in IA 388 of 2020

Ms.Kiran Sharma, Advocate, for Respondent No. 16 in IA 388 of 2020.

Mr. Manish Kumar Srivastava and Aaditya Mishra, Advocates, for Respondent No. 11 in IA No. 388 of 2020.

Mr. Amit Meharia, Advocate and Mr. Abinash Agarwal, Advocate for Respondent No.6-IOCL in IA 388 of 2020 and for the applicant-IOCL in IA/122(AHM)2022

Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Ms. Bhawana Sharma and Mr. Aditya Jain, Advocates for Assam Gas Ltd. (Respondent No. 14 in IA 388 of 2020)

Mr. Abinash Agarwal, Advocate for IOCL in IA 362 of 2020

Mr. Pratik Thakkar, Advocate, for the applicant in IA 779 of 2020

Ms. Drashti Modi, Advocate for Respondent No.2 in IA 779 of 2020

ORDER

IA 362 of 2020

The pleadings are complete.

IA 388 of 2020 is filed by the Resolution Professional under Section 66 of the IBC. We directed RP to add certain parties and one of them filed IA/122(AHM)2022 for deleting its name. Both IAs to be heard together.

ITEM No.124 - **IA 362 of 2020**
ITEM No.125 - **IA 388 of 2020**
ITEM No.126 - **IA 778 of 2020**
ITEM No.127 - **IA 779 of 2020**
ITEM No.128 - **IA/122(AHM)2022**
In
CP(IB) 37 of 2017

IA 778 of 2020 is filed by the Liquidator under Section 66 of the IBC. The reply is filed. The pleadings are complete.

IA 779 of 2020 is filed by Saishakti Properties Pvt. Ltd. for direction to the Liquidator not to consider certain properties as the properties of the Corporate Debtor. The liquidator filed a reply. The pleadings are complete.

List all IAs for further consideration on 23.11.2022

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)